

**HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION NO. 108**

06<sup>th</sup> May, 2021

No. HCM/COVID-2020/RG/ 89752 : In view of the Order dt. 6<sup>th</sup> May, 2021 of the Government of Manipur, declaring the whole of Greater Imphal as a containment zone from 07<sup>th</sup> to 16<sup>th</sup> May, 2021, and in continuation of the earlier Notification No. 107 dt. 30<sup>th</sup> April, 2021, of the High Court of Manipur, the Hon'ble The Chief Justice, in consultation with other Hon'ble Judges, deems it proper to issue the following directions:-

1. The normal functioning of the High Court of Manipur, including hearing of cases through video-conferencing, shall stand suspended from 7.05.2021 to 17.05.2021, both dates included.
2. The matters which are directed, by judicial orders, to be listed for hearing on 07.05.2021, 10.05.2021, 11.05.2021, 12.05.2021, 13.05.2021 & 17.05.2021 shall be listed for hearing on the corresponding dates as per the table hereunder.

<b>Present Date of Posting</b>	<b>Next Date of Posting</b>
07.05.2021	30.07.2021
10.05.2021	02.08.2021
11.05.2021	03.08.2021
12.05.2021	04.08.2021
13.05.2021	05.08.2021
17.05.2021	06.08.2021

3. Interim orders subsisting and in force in any matters which are to be listed, as per directions, on 07.05.2021, 10.05.2021, 11.05.2021, 12.05.2021, 13.05.2021 & 17.05.2021 shall

automatically stand extended till the corresponding date, being the next date of posting as per the table above.

4. In the event any urgency exists for earlier hearing of the matters adjourned as per the dates mentioned in the above table, it would be open to the learned counsel appearing in such matters to move applications for advancement of hearing to an earlier date. Such applications can be moved as and when the High Court resumes hearing of cases through video-conferencing.

5. In the event any fresh/Motion matter requires to be filed and heard immediately during this period, i.e., before 18.05.2021, the learned counsel appearing in such matter may approach the Registrar (Judicial), High Court of Manipur, and state the grounds for seeking such urgent hearing. Upon such request being made and if the Hon'ble The Chief Justice permits so, a Division/Single Bench shall be constituted to hear the matter through video-conferencing. In such an event, email filing of the case would be permitted with the understanding that the learned counsel would file hard copies of all the papers as and when regular functioning is resumed by the High Court.

6. Apropos the Courts under the supervision and control of the learned District & Sessions Judge, Imphal East, and the learned District & Sessions Judge, Imphal West, and also the Tribunals, Family Courts and Special Courts in the containment zone, the following directions are issued:-

- i) Normal sitting of such Courts/Tribunals shall remain suspended from 7.05.2021 to 15.05.2021, both dates included. However, the District & Sessions Judge/ Presiding Officer concerned shall prepare a roster to deal with remand matters, bails and urgent Civil and Criminal matters during this period. Necessary

directions in this regard shall be issued and uploaded on the Court/Tribunal website by the District & Sessions Judge/Presiding Officer concerned.

- ii) It would be open to the learned counsel who seeks urgent hearing in such matters to approach the learned Judge/ Presiding Officer concerned and state the urgency. If satisfied, the Court/Tribunal may thereupon take up such matters for urgent hearing.
- iii) The Member Secretary, MASLSA, may designate an appropriate person to address/take up any urgent legal aid matter.
- iv) The matters which are already fixed for hearing on the dates - 07.05.2021, 10.05.2021, 11.05.2021, 12.05.2021, 13.05.2021 & 15.05.2021, shall be adjourned *en-bloc* to subsequent dates and information in this regard shall be uploaded on the Court's/Tribunal's website and also pasted on the notice board.
- v) The Manipur Judicial Academy shall suspend its training programmes and resume the same only from 17.05.2021.
- vi) In terms of the order dated 27.04.2021 of the Supreme Court of India in '**In re: Cognizance for Extension of Limitation**' (Misc. Appln. No. 665 of 2021 in **Suo-Motu Writ Petition (Civil) No.3 of**

2020), the limitation for filing of cases shall remain suspended until further orders and the same would hold good during this period.

- vii) **This arrangement is subject to review and modification from time to time.'**

By order, .

*[Handwritten signature]*  
6/5/2021.

**(GOLMEI GAIPHULSILLU)**

Registrar General  
High Court of Manipur

Copy to:-

1. The Secretary General, Supreme Court of India
2. The Secretary, Department of Justice, Government of India.
3. The Advocate General, Govt. of Manipur.
4. The Chief Secretary, Govt. of Manipur.
5. The Director General of Police, Manipur.
6. The Registrars, (Judl.) / (Admin) / (Vigilance), High Court of Manipur.
7. All the learned Judicial Officers, Manipur.
8. The Secretary (Law), Government of Manipur.
9. The Govt. Advocate, Govt. of Manipur.
10. The President, High Court Bar Association, Manipur.
11. The President, AMBA, Manipur.
12. The Joint Director, Manipur Judicial Academy.
13. All the Joint Registrars, High Court of Manipur.
14. The Principal Magistrates, all Juvenile Justice Boards.
15. All the Deputy Registrars, High Court of Manipur.
16. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
17. All the Asst Registrars/ LRO/ Court Managers, High Court of Manipur.
18. The P.S to Hon'ble Justice L.S. Jamir, High Court of Manipur.
19. The P.S to Hon'ble Justice Kh. Nobin Singh, High Court of Manipur.
20. The P.S to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
21. The P.S to Hon'ble Justice A. Bimol Singh, High Court of Manipur.
22. The P.S to Registrar General, High Court of Manipur.

- 23. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
- 24. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
- 25. All the Court Masters, High Court of Manipur.
- 26. The Guard file.

IN RE: COVID-19/REG- 80952 In view of the Order dt. 5<sup>th</sup> May, 2021 of the Government of Manipur, declaring the whole of Greater Imphal as a containment zone from 07<sup>th</sup> to 16<sup>th</sup> May, 2021, and in continuation of the earlier notification no. 104 dt. 30<sup>th</sup> April, 2021, of the High Court of Manipur, the Hon'ble The Chief Justice, in consultation with other Hon'ble Judges, deems it proper to issue the following directions:-

- 1. The normal functioning of the High Court of Manipur, including hearing of cases through video conferencing, shall stand suspended from 7.05.2021 to 17.05.2021, both dates inclusive.
- 2. The matters which are directed, by judicial orders, to be listed for hearing on 07.05.2021, 10.05.2021, 11.05.2021, 12.05.2021, 13.05.2021 & 17.05.2021 shall be listed for hearing on the corresponding dates as per the table hereunder:-

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